ENQUIRY RE ALLEGED INSTRUCTIONS FROM CENTRAL FINANCE MINISTRY TO THE MADHYA PRADESH GOVERNMENT ABOUT THE PREPARATION OF M. P. BUDGET

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, मैंने ग्राप से एक निवेदन किया था कि हमारी अपनी पर्सनल जानकारी है कि केन्द्र के वित्त विभाग के उपसन्तिव ने मध्य प्रदेश के सचिव को कहा था 22 तारीख को कि वे बजट की प्रिलिमिनरी तैयारी करें। इस संबंध में, वित्त मंत्री जी यहा पर विद्य-मान हैं, मैं ग्रापके द्वारा उन से कुछ रिक्वेस्ट करूंगा। हम ने खुद भी उन से रिक्वेस्ट किया था। उसके बाद हमने वहां की सरकार से भी जानकारी हासिल की है। तो मैं जानना चाहता हूं कि ग्रापके जरिये बहुत ही ग्रदब के साथ वित्त मंत्री जी से कि वित्त विभाग के उपसचिव ने मध्य प्रदेश की सरकार को ऐसा क्यों कहा और उन्होंने श्रपने से कहा या सरकार के किसी मंत्री ने उनको ऐसा कहने के लिये कहा। ये बातें साफ होनी चाहियें। जब एक अहम सवाल उठा हुआ था, मध्य प्रदेश की सरकार के बनने बिगड़ने का सवाल था स्रौर यह कोई रूटीन या सामान्य चीज नहीं थी, ऐसी स्थिति में कोई वित्त विभाग का सेकेट्री इतना बड़ा श्रौर श्रहम कदम उठा करके किसी राज्य सरकार को कहे कि बजट छपवा कर तैयार रखो किसी कंटिजेंसी का मकाबला करने के लिये, तो मैं जानना चाहता हं कि वित्त मंत्री महोदय से कि इस सम्बन्ध में उनको क्या कहना है कि वित्त विभाग के जिन उपसचिव ने ऐसा किया उन्होंने ऐसा गलत काम क्यों किया श्रौर उन्होंने ऐसी ग्रनधिकार चेष्टा क्यों की ?

SHRI B. K. P. SINHA (Bihar): Why?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): May I tell the hon Member that I am surprised that he is putting this question here? He sent me a note yes-

terday and I replied on that very note that this is false and still it is repeated. It only means that I am not believed. Now what am I to say about it?

The Joint Secretary has given no instruction the Secretary to Madhya Pradesh. The Joint Secretary only was asked whether he could send the Rajasthan papers to him and then when he talked about vairous contingencies arising Joint Secretary from my Ministry told him that he should do anything that he wanted to do only after formal orders were passed about the Assembly; before that he should do That is what he had told nothing. him. Beyond that nothing else has happened. I did not know anything about it. After I knew about it I found out from the Joint Secretary as to what was done. But in these matters the General Administration has to go on preparing for various contingencies. It is not as if any instructions are required for that. If a Budget had to be prepared then my instructions would have been very vital, then he should not do anything without asking me. If he were to ask him to keep anything ready then he had to ask me also. But there is nothing like that. Therefore this question is not in my view very correctly put.

श्री राजनारायराः श्रीमन् में एक पर्सनल एक्सप्लेनेशन देश चाहता हुं।

MR. CHAIRMAN: Nothing more. Calling attention to matter of urgent public importance.

[THE DEPUTY CHAIRMAN in the Chair]

श्री राजनारायण : माननीया एक पर्सनल एक्सप्लेनेशन सुन लिया जाय । वित्त मंत्री जी को मेरे बारे में स्त्रम हैं कि मुझे उन पर विश्वास नहीं हैं। लेकिन ऐसी बात नहीं हैं। मुझे उन पर विश्वास हैं। मगर हमने वहां से पता लगाया है कि . . .

THE DEPUTY CHAIRMAN: Nothing more Mr. Rajnarain. Mr. Dharia.

श्री राजनारायण: मैं ग्रापसं जानना चाहता ह कि क्या मझे पर्सनल एक्स-प्लेनेशन देने का मौका नहीं है।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, please take your seat. I have called for the next item on the order paper. Calling attention.

श्री राजनारावरा . ससदीय परंपरा में भी ऐसा मौका नहीं मिलेगा तो

THE DEPUTY CHAIRMAN: thing more. The Chairman called the next item on the order paper, Therefore you must take your seat. Mr. Dharia.

श्री राजनारायरा: वित्त मंत्री जी से मै बहत ही ग्रदब के साथ ग्राप के जरिये कह रहा हं कि जो उन्होंने कहा कि हम उन पर विश्वास नहीं करते ऐसी बात नहीं है। वित्त मंत्री जी...

THE DEPUTY CHAIRMAN: Please take your seat. It is Chairman's ruling and he has called the next

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

DISPUTE KRISHNA-GODAVARI OVER WATERS BETWEEN ANDHRA PRADESH, MAHARASHTRA AND MYSORE

SHRI M. M. DHARIA (Maharashtra): Madam, with your permission I beg to call the attention of the Minister of Irrigation and Power to the situation arising out of the dispute over the sharing of the Krishna-Godavari waters between the ernments of Andhra Pradesh, Maharashtra and Mysore and the reported proposal by the Maharashtra Government to take legal action against the Andhra Pradesh Government.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): A statement is laid on the Table.

SOME HON. MEMBERS: It should be read.

public importance

to a matter of urgent

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SHRI M. M. DHARIA: He says he has laid it on the Table. I have not got a copy.

(Interruptions)

THE DEPUTY CHAIRMAN: You must read that.

DR. K. L. RAO: Madam. Members are aware that Hafiz Mohd. Ibrahim, the then Union Minister of Irrigation and Power, laid a statement on the Table of the House on April, 1963, regarding 24th Krishna-Godavari waters. Since then, a number of projects have been sanctioned on the Krishna and Godavari rivers in the States of Maharashtra. Mysore and Andhra Pradesh. on these projects is in progress. Simultaneously, the work of collecting data as well as investigation for diversion of Godavari waters into the Krishna river are also in progress.

In January, 1966, the Government of Andhra Pradesh wrote to Ministry for approval for installation of crest gates on the Nagarjunasagar The State Government have stated that the installation gates was imperative for utilising the approved quantity of 264 TMC Phase I of the Project.

The Government of Maharashtra have objected to the installation of the crest gates, stating that his could mean taking up of the second stage of the Nagarjunasagar Project which, they have stated, could be cleared only after the investigations on the diversion of the Godavari were completed and the quantum and and levels of such diversion were known. Various aspects of the proposal to instal the gates are under examination.